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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI


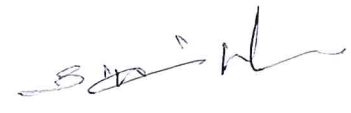

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/111/2016  
NAME OF THE PETITIONER(S) : B. Adi Narayana Reddy & another  
NAME OF THE RESPONDENT(S) : Adarsh Estates Private Limited & 5 others  
UNDER SECTION : 111, 397/398, 402 & 406

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

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|----|--|-------------------------|---|
| 1. | SANDEEP KUMAR<br>for HARI CHAKRA MANT. | R1 to R4                |   |
| 2. | S. MANIKANDAN<br>for ADITHYAN REDDY    | R5 & R6                 |  |
| 3. | PRIYADARSHINI N<br>for TK BHASKAR      | Counsel for Petitioners |  |

### **ORDER**

Ms N Priyadarshini, counsel for petitioners present. Shri Sandeep Kumar, counsel for R1 to R4 and Shri Manikandan, counsel for R5 & R6 are present. Under consideration is CA 82/2017 wherein R5 & R6 prayed to be transposed as petitioner in the matter. In essence, the application is the reflection of the company petition which seems to be adopted by the applicants for being transposed as the petitioner in the CP. Counsel for respondents vehemently opposed the matter on two grounds, one lapses and laches and second that the applicants, (R5 & R6) are not the members/shareholders of the company. It has been stated that the alleged transfer of shares made by R5 & R6 in favour of R2 & R3 is under challenge in the CP. Since the alleged transfer is under challenge, therefore, that requires a detailed enquiry into the matter. In view of this, R5 & R6 are allowed to be arrayed as petitioners by allowing their application. The objections raised by the respondents are rejected. Counsel for Petitioners is not having any objection for transposing of R5 & R6 as petitioners in the matter. The counsel for petitioners is directed to amend the petition accordingly within two weeks and serve a copy to the other side for reply. Put up on **15.06.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)

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